

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 2275 of 2020

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Md. Mubarak ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Arun Kumar, Advocate  
For the Opp. Party : Mr. Arun Kr. Pandey, A.P.P.  
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03/24.06.2020 Heard Mr. Arun Kumar, learned counsel for the petitioner and Mr. Arun Kr. Pandey, learned A.P.P. for the State.

Petitioner has been made accused in connection with Majhgaon P.S. Case No. 14 of 2019, S. T. No. 293 of 2019.

Two persons were apprehended by the police with arms and ammunitions who had disclosed about the persons who had fled away including the petitioner.

It appears that the apprehended accused persons have been granted bail by this Court in B.A. No. 8837 of 2019 and B.A. No. 8419 of 2019.

Although learned A.P.P. has stated that the petitioner has got three criminal cases but considering the fact that the petitioner is in custody since 07.09.2019 apart from the fact that he has been named on the confession of the apprehended co-accused person, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge - IV, Chaibasa, in connection with Majhgaon P.S. Case No. 14 of 2019, S. T. No. 293 of 2019.

*(Rongon Mukhopadhyay, J.)*